

12. 41 hrs.

Grants (Railways) for 1994-95

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) On Behalf Of Shri Vidyacharan Shukla With your permission Sir, I rise to announce that Government Business during the week commencing 8th August, 1994 will consist of -

- 1 Consideration of any item of Government Business carried over from today's order paper
- 2 Discussion on the Resolution seeking extension of President's Rule in the State of Jammu & Kashmir for a further period of 6 months w e f 3 9 1994
- 3 Consideration and passing of the Comptroller & Auditor General's (Duties, Powers and Conditions of Service) Amendment Bill, 1994
- 4 Discussion & Voting on<sup>d</sup>
  - (a) Supplementary Demands for Grants (General) for 1994-95
  - (b) Demands for Excess Grants (General) for 1990-91 and 1991-92
  - (c) Demands for Excess Grants (Railways) for 1991-92
  - (d) Supplementary Demands for

- 5 Discussion on the Resolution regarding National Housing Policy

SHRI SRIBALLAV PANIGRAHI (Deogarh) Sir, the following items may be included in the next week's Agenda

- 1 Harassment of Indian diplomats in Pakistan by the Government there and encouragement provided to the militants and terrorists by Pakistan
- 2 Increasing incidents of kidnapping and murder of children in Delhi

12. 44 hrs.

ELECTIONS TO COMMITTEES

(i) **Public Accounts Committee**

[English]

SHRI SHARAD DIGHE (Bombay North Central) I beg to move

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee vice Shri A Prathap Sai resigned from the Committee

MR DEPUTY-SPEAKER The question is

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *Vice* Shri A. Prathap Sai resigned from the Committee."

*The motion was adopted.*

**(ii) Committee on the Welfare of Scheduled Castes and Scheduled Tribes.**

[*Translation*]

SHRIBHERU LAL MEENA (Salumbar):  
Mr. Deputy Speaker, Sir, on behalf of Shri Paras Ram Bhardwaj, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Ram Prakash Chaudhary died."

[*English*]

MR. DEPUTY-SPEAKER : The question is:

"That the members of this House do proceed to elect in the manner re-

quired by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Shri Ram Prakash Chaudhary died."

*The motion was adopted.*

**(iii) Joint Committee on Offices of Profit**

SHRI CHIRANJI LAL SHARMA  
(Karnal): I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri. E. Balanandan from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. DEPUTY-SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri E. Balanandan from